

Banks within their area of operation and in other areas by banks having a fair branch network therein. In addition, limited branch expansion in the relatively better banked areas and at urban and metropolitan centres will be allowed on the basis in. In addition, limited branch expansion for business etc.

The Reserve Bank of India has reported that so far allotments of unbanked rural/semi-urban centres to commercial banks including the Regional Rural Banks has been finalised for the States of Uttar Pradesh, Andhra Pradesh, Karnataka, Jammu & Kashmir, Himachal Pradesh, Haryana, Punjab, Gujarat and Union Territories of Pondicherry and Chandigarh from whom the recommendations for branch opening had been received. The branch expansion programme for the remaining States and Union Territories will be finalised by the Reserve Bank on receipt of the recommendations from the respective State Governments/ Administrations.

New item Captioned "Bonus for Central Staff Demanded"

4173. SHRI HIRALAL R. PARMAR:

SHRI KESHORAO PARDHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the news item entitled "Bonus for Central Staff demanded" appearing in the 'Indian Express' dated 14th October, 1982;

(b) if so, whether employees of Central Secretariat and its attached offices will be covered for the grant of such bonus under consideration;

(c) if not, the reasons thereof; and

(d) the time by which a decision is expected to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO):

(a) Yes Sir. The report is, however, not wholly correct. The Prime Minister had given no assurance to the representatives of the All India Civil Accounts Employees Federation that Government was considering the question of payment of bonus to the generality of Central Government employees as mentioned in the news item.

(b) to (d). The original scheme of productivity linked bonus had an inbuilt feature to cover only some specific categories of Central Government employees. The scheme provided for a review after three years of its working. The review of the scheme has accordingly been initiated and Government's future policy in the matter will be determined after discussions with the representatives of the Staff Side in the J.C.M. in due course.

Selling of L.I.C. Owned Buildings to Tenants

4174. SHRI RAM JETHMALANI: Will the Minister of FINANCE be pleased to state:

(a) is it a fact that the Public Premises Act is silent about the reasons and grounds on which a legal tenancy can be terminated and a legal tenant can be ejected; and

(b) is there any scheme under consideration by Government for selling LIC owned buildings to the tenants of such buildings?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY):

(a) The Public Premises (Eviction of Unauthorised Occupants) Act, 1971, provides for the eviction of unauthorised occupants from public premises and for matters incidental thereto. The Act defines unauthorised occupation to mean the occupation by any

person of the public premises without authority for such occupation. The definition extends to the continuance in occupation by any person of the public premises after the authority under which he was allowed to occupy the premises has expired or has been determined for any person whatsoever.

(b) No, Sir.

Inquiry into Aircrashes

4175. SHRI RATANSINH RAJDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) how many aircrashes occurred in our country since 1953 and how many Courts of Inquiries were appointed for those aircrashes;

(b) is it a fact that the recommendations made by these Courts of Inquiries are not implemented seriously and only 'convenient' recommendations are implemented; and

(c) is it a fact that Indian Commercial Pilots' Association has often complained to Government that the problem of maintenance of aircraft and system of snag rectification should be renewed in a more practical way but no effective steps have been taken in that direction as a result whereof air-travel continues to be unsafe and there is constant impending danger of air crash in future?

THE MINISTER OF STATE OF THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) During the years 1953 to 1982 (upto October) there were a total of 727 notifiable accidents, out of which 27 were investigated/are being investigated by Courts of Inquiry appointed under Rule 75 of the Aircraft Rules, 1937.

(b) No, Sir. After the acceptance of the reports of the Courts of Inquiry, the recommendations made therein are implemented.

(c) No, Sir. The maintenance of aircraft and system of snag rectification is reviewed on continuous basis and updated as per the latest preventive maintenance concepts.

Trade Relationship with China

4176. SHRI JAGDISH TYTLER: Will the Minister of COMMERCE be pleased to state:

(a) whether India has suggested to China the need for reaching an agreement so that the two countries do not export items of mutual interest below a certain agreed price so as to ensure a better exchange relation;

(b) if so, what has been the Chinese reaction to the proposal; and

(c) what other steps are being considered for better trade relationship with China, with details?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) and (b). During discussions on bilateral trade with a high level Chinese delegation in May, 1982 it was observed by the Indian side that India and China were competing in international markets in their exports of tea, jute textiles, sports goods, knitwear, woollens and light engineering items. It would ensure better foreign exchange realisation to both the countries if they were to agree to export at the normal price.

(c) the promotion of trade between India and China, a number of delegations have been exchanged between the two countries.

Opening of Branch Office of L.I.C. in Jajpur

4177. SHRI A. C. DAS: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Broader Business Policy of L.I.C. provides that whenever business out-turn